

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-760/ND/2018

In the matter of :

Aakruti, a Partnership Firm

.. PETITIONER

Vs.

Iris Associates (P) Limited

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 02.8.2018

Coram :

(Dr. Deepti Mukesh)

HON'BLE MEMBER (JUDICIAL)

(Dr. VK Subburaj),

HON'BLE MEMBER (TECHNICAL)

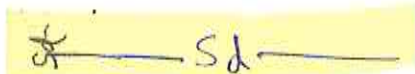
For the Petitioner /Op. Creditor: Ms. Anushree Kapadria, Ms. Priyanka Rathi, Advocates
For the Respondent/Corporate Debtor : Mr. D. Singh, Ms. Avsi M. Sharma, Advocates

For the Intervener :

ORDER

Learned Counsel for the Applicant states that the Order dated 03.7.2018 passed by this Tribunal has been complied with. Ld. Counsel appearing for the Respondent states that there are certain settlement terms having been agreed between the parties through e-Mail. Ld. Counsel for the Applicant undertakes to file the additional Affidavit with respect to the payment made by the Corporate Debtor, After receiving the additional documents, let the reply be filed within a period of 10 days and copies to be served to the other side.

List on 11.9.2018.



(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Surjit